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## IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

### HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 23<sup>rd</sup> OF SEPTEMBER, 2025

#### MISC. CRIMINAL CASE No. 42138 of 2025

# SMT. NIRBAI (MEHAR BAI) Versus THE STATE OF MADHYA PRADESH

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#### Appearance:

Shri Akhilesh Kumar Saxena - Advocate for the petitioner/applicant.

Shri K. K. Tiwari - G.A. for State.

#### **ORDER**

- 1] This petition under Section 528 of the B.N.S.S., 2023 has been filed by the petitioner (Mehar Bai), though wrongly mentioned as Smt. NirBai in this petition, for correction of name of petitioner/applicant in M.Cr.C. No.31886 of 2025 and in the final order dated 28.08.2025 passed in M.Cr.C. No.31886 of 2025.
- 2] Counsel for the petitioner has submitted that due to typographical error on his part, in the cause title of M.Cr.C. No.31886 of 2025 name of applicant No.2 Smt. Nirbai has been mentioned instead of "Mehar Bai, and the same was also mentioned in the final order dated 28.08.2025 passed in M.Cr.C. No.31886 of 2025. Thus, it is prayed that the aforesaid error may be corrected in the aforesaid application as well as in the final order dated 28.08.2025 and in place of "applicant No.2-Smt. Nirbai" it should be mentioned as "applicant No.2 Mehar Bai".

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- 3] On perusal of the documents filed on record, the prayer appears reasonable.
- 4] Accordingly, counsel for the applicant/petitioner is directed to correct the name of applicant No.2 in M.Cr.C. No.31886 of 2025.
- 5] In view of the same, order dated 28.08.2025 passed in M.Cr.C. No.31886 of 2025 is hereby modified to the extent that in the order in place of "applicant No.2-Smt. Nirbai" it should be read as " applicant No.2 Mehar Bai".
- 6] Let a copy of this order be also placed in the record of M.Cr.C. No.31886/2025.
  - 7] Accordingly, the M.Cr.C. stands **disposed of**. C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Pankaj